

(a) whether the President of the All India Working Journalists Association has approached Government for setting up of a separate Labour Bench in Bihar for speedy settlement of industrial dispute, especially those relating to salary, retrenchment and termination of service;

(b) if so, the time by which Government propose to set up a separate bench on the lines of the tribunal set up recently for civil employees to settle the dispute relating to labour and negotiate the increasing number of labour disputes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) No such representation has been received by the Central Government.

(b) and (c). Does not arise.

[English]

**Allocation to Jammu and Kashmir under A.R.W.P.**

4484. SHRI JANAKRAJ GUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether funds allotted under A.R.W.P. (Accelerated Rural Water Programme) to the State of Jammu and Kashmir are lessor by Rs. 5 crores during the current financial year than in the year 1984-85 ;

(b) whether Government propose to provide the amount of funds required by the State Government; and

(c) if so, the time by which Government propose to release the funds?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) to (c). During 1984-85 Rs. 1901.56 lakhs was provided to Jammu and Kashmir under Accelerated Rural Water Supply Programme (ARWSP). During 1985-86 it was decided to allocate ARWSP funds to the States equal to the assistance provided during 1984-85 subject to the Central assistance not exceeding the State M.N.P. provisions for rural water supply during 1985-86. ARWSP funds to the extent of Rs. 1422 lakhs were released during

1985-86 equal to the State's M.N.P. provision. The State was requested to enhance the M.N.P. provision to Rs. 1901.56 lakhs by January 1986 so as to receive the entire allocated amount under ARWSP. However, the State Govt. communicated enhancement of M.N.P. allocation to Rs. 1920 lakhs vide their telegram dated March 4, 1986. A further release of Rs. 59 lakhs has been made to the State. The release of the balance amount of Rs. 420.56 lakhs would be considered after the actual budget releases by the State are confirmed.

**Shifting of Central Government Offices from Delhi**

4485. SHRI C.K. KUPPUSWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to control or desperse the increasing migrant labour flowing into the Capital by shifting some of the units under various organisations to different States:

(b) if so, the basis on which such shifting will be arranged; and

(c) whether there is any proposal to shift some of the Central Government offices to Southern States/West Bengal from where a large number of employees are migrating into the Capital in the recent years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). The National Capital Region Planning Board has been established recently for the purpose of preparing a regional plan for balanced and coordinated development of the Capital region and to keep the population of Delhi within manageable limits by developing self-contained growth centres in the region to take away the pressure of migrant population on Delhi. The strategies to be adopted for achieving this objective are to be worked out by the Board while preparing the regional plan.

(c) A review is being undertaken by an official committee set up by the Ministry of Urban Development to determine which of the subordinate and attached offices under the various Ministries can be shifted to suit